

In the National Company Law Tribunal, Jaipur

Item No. 210
CP No. 96(ND)/2017
TA No. 42/2018

UNDER SECTION 241-242 OF COMPANIES ACT, 2013

In the matter of:

M/s Dinesh Kumar Jalan & Ors.Applicant/Petitioner

VS.

M/s Prestige City Developers Pvt. Ltd. & Ors.

.....Respondent

Order delivered on 29.08.2019

Coram: DR. POONDLA BHASKARA MOHAN, JUDICIAL MEMBER
SH. RAGHU NAYYAR, TECHNICAL MEMBER

For Petitioner (s) : Amol Vyas, Adv.

For Respondent(s) : Yash Sharma, Adv.

ORDER

The learned counsel for both the parties are present. Learned counsel for the respondent requests for short adjournment. Post the matter on 16.09.2019.

Sd →

(SHRI RAGHU NAYYAR)
TECHNICAL MEMBER

Sd →

(DR. POONDLA BHASKARA MOHAN)
JUDICIAL MEMBER